

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 133 of 2011 &
I.A. No. 215 of 2011**

Dated :19thSeptember, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**Mumbai International Airport P. Ltd.Appellant (s)
Versus
Maharashtra Electricity Regulatory Comm. & Ors. ... Respondent (s)**

Counsel for the Appellant (s) Mr.P.S. Narsinah, Sr. Advocate with Ms. Kanika Agnihotri and Mr. Vibhu Sharma

Counsel for the Respondent (s) Mr. Buddy A. Ranganadhan, Mr. Arijit Maitra for R-1.
Mr. J.J. Bhatt, Sr. advocate and Mr. Hasan Murtaza

ORDER

Admit.

Issue notice in both the Appeal as well I.A. Mr. Buddy A. Ranganadhan, advocate for Respondent no. 1 and Mr. Vikas Singh, Sr. Advocate for Respondent no.2 take notice on behalf of respective Respondents.

Post the matter for hearing I.A. No. 215/2011 on **27th September, 2011.** In the mean time Respondents are directed to file their replies in the I.A.

(V. J. Talwar)
Technical Member
ss/ak

(Justice M. Karpaga Vinayagam)
Chairperson